

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 63/MP/2020**

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO.

Petitioner : BALCO

Respondents : KSEB Ltd. & 3 others

Date of Hearing : **9.2.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Gopal Jain, Sr. Advocate, BALCO  
Shri Hemant Singh, Advocate, BALCO  
Shri Mridul Chakarvarty, Advocate, BALCO  
Shri Chetan Garg, Advocates, BALCO  
Shri Alchi Thypilyal, Advocate, BALCO  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The matter shall be listed for hearing on **24.3.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

